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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH,
JODHPUR

Date of order: 06.12.1995

O.A. No. 501/1995

OM PRAKASH AND OTHERS : APPLICANTS

v.

UNION OF INDIA AND OTHERS : RESPONDENTS

Mr. D. K. Chouhan, counsel for the applicants.

CRAM

THE HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

THE HON'BLE MS. USHA SEN, ADMINISTRATIVE MEMBER

MR. GOPAL KRISHNA, VICE CHAIRMAN :

Applicants Om Prakash, Sultan, Biraj Lal and Jawahar have filed this application under section 19 of the Administrative Tribunals Act, 1985, praying therein that the respondents be directed not to change the headquarter from Suratgarh to Jaisalmer and to cancel the transfer.

2. We have heard the counsel for the applicants and have perused the records.

3. There is no transfer order on the record. There is no averment in the OA to the effect that the applicants have been transferred from Suratgarh to Jaisalmer by any verbal order. It is of course stated that the applicants were transferred and the headquarter was changed in the first week of August 1995. The actual date on which the headquarter was changed has not been categorically stated. The counsel for the applicants states that the applicants are still working at Suratgarh. The averments of the applicant are vague and the vagueness in the pleadings of the applicants is detrimental to their case.

4. The result is that this application is dismissed as being devoid of any substance.

Usha Sen
(Usha Sen)
Member (A)

Gopal Krishna
(Gopal Krishna)
Vice Chairman